

and delivery of the goods kept in the luggage vans to the passengers at the Central Station, Madras is un-organised and confusing; and

(b) the steps, if any, Government propose to take to improve the situation?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) and (b). Some confusion did exist sometime ago in the delivery of luggage from the luggage van of the Fully Air-conditioned Express train on arrival at Madras, due to the anxiety of the passengers to take delivery of the luggage immediately on arrival of the train. But arrangements have since been made to remove the luggage, immediately on arrival of the train, from the brake van to the luggage office nearby, from where delivery is effected in an orderly manner.

Development of Fisheries in Manipur

597. Shri L. Achaw Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the works taken up for development of fisheries in Manipur during the First Five Year Plan period and the amounts spent thereon; and

(b) the progress of work undertaken during the Second Five Year Plan for fisheries in Manipur?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The first Five Year Plan did not provide any funds for the purpose. No development work under any specific scheme as such could, therefore, be undertaken

(b) The progress of the various fisheries schemes is as under:

- (i) Fish fry (seed) of major Carps imported from Calcutta in July 1956 are rearing well at Fish Nursery Farm, Wangbal and have grown up as fingerlings. They are made available to the public for pisciculture.

(ii) Mirror Carp fingerlings brought from Uttar Pradesh are also growing well at the Wangbal Nursery Farm and will be propagated widely.

(iii) After completion of training in "Inland Fisheries" two Officers have been appointed as Fisheries Inspector and as Fish Farm Manager, Wangbal.

Telephone Connections in Manipur

598. Shri L. Achaw Singh: Will the Minister of Transport and Communications be pleased to state:

(a) the number of telephone connections allotted so far to private individuals, Government offices and residences of Government officers in Manipur;

(b) the number of applications made by residents of Imphal for new phone connections; and

(c) the number of applications pending disposal at present and when the required demands will be met?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) At present there are following connections in Imphal Exchange—

(i) Private connections	45
(ii) Government Office connections	34
(iii) Govt. Officers residential connections	17
	<hr/>
	96
Junction Circuits	3
	<hr/>
	Total 99

(b)	Applications received during 1956-57	
	Private	20
	Government	10
		<hr/>
	TOTAL	30
		<hr/>

(c) Number of applications pending now:

Private	38
Government	6
	—
TOTAL	44
	—

A second board of 50 lines capacity has recently been installed. Further connections will be given after laying of cables for which necessary action is being taken. The required demand is likely to be wiped out by 31-3-1958.

Railway Equipment Committee

599. Shri S. C. Samanta: Will the Minister of Railways be pleased to state:

(a) whether the report of the Railway Equipment Committee has been duly considered and scrutinised;

(b) if so, which of the recommendations of the Committee have been given topmost priority,

(c) whether private industrialists have come forward to help the Railways by manufacturing Railway stores indigenously,

(d) if so, to what extent, and

(e) whether Government propose to start factories of their own to manufacture remaining railways stores as recommended by the Committee?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes.

(b) Most of the recommendations have been implemented while the rest are under implementation.

(c) Yes

(d) Their response for the indigenous manufacture of wagons and coaching under-frames has been adequate. For other items, individual items are being taken up and it is too early to make an appraisal.

(e) There is no such proposal under consideration at present.

Purchase of Dakota

600. Shri Morarka: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a Dakota plane was purchased from Jam Saheb of Nawanager; and

(b) if so, the price at which it was purchased and how this price was determined?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). A Dakota aircraft was purchased by the Indian Airlines Corporation from the Jam Saheb of Nawanager for a sum of Rs 1,87,500. The price was determined after taking into consideration the condition of the plane, the number of hours it had flown and the prevailing market price of similar aircraft.

Purchase of Dakota

601. Shri Morarka: Will the Minister of Transport and Communications be pleased to state:

(a) whether a Dakota in a dismantled and partially incomplete state, was purchased from M/s Metcaero Engineers Ltd by Indian Airlines Corporation, and

(b) if so, the price at which it was purchased and the manner in which the price was determined?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) The aircraft was purchased at a cost of Rs 35,000. The price was determined after taking into consideration the cost of the spares and labour charges that would be incurred in putting it into commission. The Corporation before making the purchase were satisfied that the total expenditure incurred would be well below the prevailing market price for such aircraft.

Kichha Station Yard

602. Shri Sinhasan Singh: Will the Minister of Railways be pleased to state:

(a) whether there has been any extension in the Station buildings and yard of the Kichha Station North Eastern Railway since the colonisation of the Terai area commonly known after Kichha,

(b) the present loading of grain goods and other commodities from Kichha at present and the average booking from and arrivals of passengers to Kichha Station,

(c) whether there have been demands for the extension of the Station building and the yard capacity of the said station and also increase of quota for the small bookings, and

(d) if so, whether any decision has been taken to meet the general needs referred to?

The Deputy Minister of Railways (Shri Shahnawaz Khan). (a) Though no physical extension has been made, the station building and yard have been improved by raising and surfacing of the platform and electrification of the premises, since colonisation of neighbouring Terai area started

(b) A statement showing separately loading of foodgrains and other commodities during the 6 months from January to June, 1957 is laid on the Table of Lok Sabha [See Appendix II, annexure No 133] The daily average number of outward passengers booked from Kichha Station is 500 and inwards alighted 380 (approximately)

(c) Representations for provision of certain facilities at Kichha Station and for increasing quota for booking of smalls to eastern districts of UP were received, but there has been no demand for increase in yard capacity

(d) Works of improving goods approach road and arrangements for supply of drinking water to passengers are nearing completion. In the 1958-59 Programme it is proposed to include extension to goods-shed, provision of parcel godown and improvement to goods-shed area. The P & T Department has been addressed to instal a telephone at the station. Cer-

tain relaxations have already been made for booking of foodgrains as smalls

Clerical Service on Railways

603. Shri Ghosal: Will the Minister of Railways be pleased to state.

(a) whether there is any definition of "routine work" and "disposal work" as mentioned in the report of the Central Pay Commission in connection with Clerical Service on Railways,

(b) if so, what it is,

(c) what is the percentage of "routine work" clerks and "disposal work" clerks in the category of the Grade III clerks of the Railway Accounts Department,

(d) whether it is in consonance with the percentage recommended by the Central Pay Commission, and

(e) if not, why?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No, Sir

(b) to (e) Do not arise

Passenger Amenities

604. Shri Ramakrishna Reddy. Will the Minister of Railways be pleased to state

(a) whether they propose to run a direct compartment from Katpadi to Hyderabad via Pakala and Dharamavaram junctions on the Southern Railway, and

(b) if not, why?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No.

(b) There is no traffic justification as the daily average number of passengers booked from Secunderabad/Kacheguda to stations beyond Dharamavaram towards Katpadi comes to about six only

National Highways

605. Shri Mohan Swarup: Will the Minister of Transport and Communications be pleased to state

(a) the total mileage of the National Highway in District Pilibhit and Bareilly (U.P.); and

(b) whether any new roads in these districts have been included in National Highways under the Second Five Year Plan?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No National Highway passes through the Pilibhit District of Uttar Pradesh. The length of National Highway No. 24 (Delhi-Bareilly-Lucknow Road) passing through the Bareilly District is 47 miles inclusive of a length of 3-1/2 miles lying within the Bareilly Municipal limits

(b) No

Midnapur-Adra Section of S.E. Railway

606. Shri Subodh Hasda: Will the Minister of Railways be pleased to state

(a) whether it is a fact that Government propose to shift the rails of one of the lines between Midnapur and Adra Station in the South Eastern Railways; and

(b) if so, whether that Railway line in that section will be abolished for ever?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b) It is not proposed to dismantle one of the two lines between Bankura and Midnapur

निद्रा की नई दबा

६०७. श्री भोन्नारायण दास : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का ध्यान इस ओर आकर्षित किया गया है कि एक फ्रांसीसी डाक्टर ने एक ऐसी नई दबा का आविष्कार किया है जिससे ३ मिनट के अन्दर साधारण निद्रा आ जाती है;

(ख) क्या इस सम्बन्ध में विस्तृत जानकारी प्राप्त करने के प्रयत्न किये जा रहे हैं; और

(ग) क्या भारत में उस दबा के आयात के लिये अनुमति दे दी गई है ?

स्वास्थ्य मंत्री (श्री करमरकर) : (क) और (ख). जी हाँ।

(ग) जी नहीं।

Watch and Ward Department of S.E. Railway

608. Shri Subodh Hasda: Will the Minister of Railways be pleased to state.

(a) whether there is any quota fixed for the Scheduled Tribes in the Watch and Ward Department of the South Eastern Railway, and

(b) if so, whether the quota fixed for the last two years has been filled up?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes

(b) No

Recruitment in Railways

609. Shri Ganpati Ram: Will the Minister of Railways be pleased to state:

(a) the total recruitment made during 1956-57 in all the Zonal Railways in Classes III and IV, and

(b) the number of Scheduled Caste and Scheduled Tribes, recruited in each class and in each zone?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b) Information is being collected and will be laid on the Table of Lok Sabha in due course

Badrapur-Nautanwa Railway Line

610. Shri Bishwanath Roy: Will the Minister of Railways be pleased to state whether any steps have been taken by Government in connection

with survey work for the construction of a branch Railway line from Rudrapur to Nautanwa via Deoria, Kasie, Padrauna and Khedda?

The Deputy Minister of Railways (Shri Shah nawas Khan): It has not been possible to undertake the survey. This Project is not included in the 2nd Five Year Plan of the Railway.

Samalkot Railway Station

611. Shri B. S. Murthy: Will the Minister of Railways be pleased to state:

(a) the steps taken to carry out improvements in the station yard at Samalkot (Andhra Pradesh); and

(b) the improvements carried out in 1956-57 for affording more passenger amenities?

The Deputy Minister of Railways (Shri Shah nawas Khan): (a) None.

(b) The following passenger amenity works were included in the Works Programme for 1956-57 and are now in progress:—

1. Provision of improved flooring for Upper Class Waiting Room.
2. Improvements to the Vegetarian Refreshment Room.
3. Provision of water taps on platform.

C.T.O.

612. Shri B. S. Murthy: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 414 on the 29th July, 1957 and state:

(a) the number of persons likely to be thrown out of employment on discontinuance of the operations by the condemned tractors; and

(b) whether any alternative employment is to be provided for them?

The Minister of Food and Agriculture (Shri A. P. Jais): (a) and (b). The question whether there should be any retrenchment as a result of discontinuance of operations by tractors that have outlived their economic life has been referred to the Conciliation Machinery of the Government of India (Ministry of Labour). If it becomes necessary to retrench any men, every effort will be made to find alternative jobs for them.

Water Supply Schemes in Andhra Pradesh

{ Shri B. S. Murthy:
Shri M. V. Krishna Rao:

Will the Minister of Health be pleased to state:

(a) whether the Government of India have under its consideration any schemes submitted by Andhra Pradesh Government for provision of fresh water supply during the Second Five Year Plan; and

(b) if so, the details thereof?

The Minister of Health (Shri Kar markar): (a) and (b). The Andhra Pradesh Government has intimated that they would require about Rs. 90.50 lakhs for the water supply schemes of the Telengana area but only one scheme relating to Kamarreddy Town in the Nizamabad District estimated to cost Rs. 5 lakhs was received on the 31st July, 1957. No new schemes of any State are being sanctioned till the spill over schemes of the First Plan have been completed.

Contributory Health Service Scheme

614. Shri B. S. Murthy: Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 872 on the 6th December, 1956 and state whether any decision has since been taken regarding the extension of the Contributory Health Service Scheme to all Central Government employees?

The Minister of Health (Shri Kar-markar): No decision has been taken on the question.

Locomotives

615. Shri Doraiswami Gounder: Will the Minister of Railways be pleased to state how the locomotives purchased during 1955-56 and 1956-57 were allotted for each Railway Zone?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): A statement giving the required information is placed on the Table of Lok Sabha. [See Appendix II, annexure No. 134]

Sugar Factories

616. Shri K. N. Pandey: Will the Minister of Food and Agriculture be pleased to lay a statement on the Table of the Sabha showing:

(a) the names of the sugar factories at present being run by the authorised controllers appointed by the Central Government;

(b) the names of the sugar factories which made profit during the year 1956-57 and those which underwent loss and why; and

(c) whether it is a fact that Ram Lakshman Sugar Mills, Mohiuddinpur though being run by an authorised controller has not yet provided the workers with a canteen and rest house as required by the Factories Act?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) The following sugar factories are at present being run by the authorised controllers appointed by the Central Government under the industries (Development and Regulation) Act, 1951:

(i) M/s. Ishwari Khetan Sugar Mills Ltd., Lakshmiaganj.

(ii) M/s. Maheshwari Khetan Sugar Mills Ltd., Ramkola.

(iii) M/s. Vishnu Pratap Sugar Works Ltd., Khadda.

(iv) M/s. Ram Luxman Sugar Mills, Mohiuddinpur.

(v) M/s. Shree Janki Sugar Mills & Co., Doiwala.

Besides, the following two sugar factories are under supervisory control of the Government under the Essential Commodities Act, 1955.

(i) M/s. Sugauli Sugar Works Ltd., Sugauli.

(ii) M/s. S B Sugar Mills, Bijnor

(b) The sugar season is reckoned from 1st November to 31st October. As such it is not yet possible to indicate profits or losses for the year 1956-57

(c) The question of providing canteen and rest house for the workers is being considered by the authorised controller.

STATEMENT RE REVOCATION OF ESSENTIAL SERVICES MAIN- TENANCE ORDINANCE

Mr. Speaker: I have received notice...

Shri A. K. Gopalan (Kasergod): With your permission, may I make a request to the Prime Minister regarding an important matter?

Mr. Speaker: The hon. Member might have informed me earlier. Can he not write to me saying what exactly he wants? Can it not stand over till tomorrow?

Shri A. K. Gopalan: Since the strike has been withdrawn, I want the Prime Minister to consider—even in his speech he has said that he will consider—whether the steps that had been taken at the time of the strike, such as the issue of the Ordinance and also the bringing forward of the Bill, should not be revoked. Since day before yesterday and yesterday, there had been several meetings and demonstrations in the country against the Bill. The Prime Minister had already